

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 111
(IB)-1211(PB)/2019

IN THE MATTER OF:

S.P. Trading Company
v.
Him Steel Pvt. Ltd.

..... Petitioners/Applicant
..... Respondent

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Mr. Vishal Sharma & Mr. Chaitanya Sahoo, Advs.

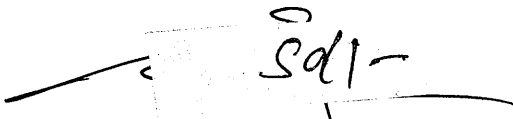
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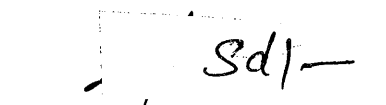
A copy of the paper book shall be furnished to the counsel for the respondent during the course of the day.

Vakalatnama & Board Resolution and reply within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 03.07.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)